



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

OA No. 060/0251/2020

Chandigarh, this the 16th day of March, 2020

HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)

Nitin, aged 38 years, son of Late Sh. Ram Dayal, resident of # 168, New Abadi, Anandpur Road, Pathankot (Punjab) – 145 001.

.....Applicant

BY ADVOCATE: **Sh. Barjesh Mittal**

VERSUS

1. Union of India through Secretary Ministry of Information and Technology, Department of Posts, Dak Bhawan, New Delhi – 110 001.
2. Chief Post Master General, Punjab Circle, Sandesh Bhawan, Sector 17-E, Chandigarh-160 017.
3. Director Postal Services (HQ), Punjab Circle, Sandesh Bhawan, Sector 17/E, Chandigarh-160 017.
4. Superintendent RMS "I" Division, Jalandhar-144 001.

.....Respondents

BY ADVOCATE: **Sh. Sanjay Goyal**



ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. The applicant herein assails order dated 16.08.2012 (Annexure A-1) whereby his claim for appointment on compassionate grounds has been turned down for want of vacancy.
2. Heard Sh. Barjesh Mittal, learned counsel for the applicant. He vehemently argues that the action of the respondents in closing the case of the applicant for compassionate appointment for consideration in subsequent meetings of CRC is not in line with DOPT OM dated 26.07.2012, wherein the earlier time limit of three years for considering cases of compassionate appointment was withdrawn and thereafter vide OM dated 30.05.2013, the DOPT clarified that there is no time limit for compassionate appointment and the request for such appointment can be carried forward to next or more years without there being any time limit, but, subject to the merit of the case.
3. In view of the above, learned counsel requested that respondents be directed to consider his case again in terms of the indicated OM of DOPT since the respondents



have considered his case only once and that too in the year 2012.

4. Issue notice.

5. Sh. Sanjay Goyal, Sr. CGSC, accepts notice on behalf of the respondents and submits that the case of the applicant will be considered alongwith other persons for compassionate appointment in the next Circle Relaxation Committee meeting.

6. In the wake of the above, I dispose of the present OA in limine, by directing the respondents to consider the claim of the applicant in terms of the indicated policy and if he is found eligible, he may be given appointment on compassionate grounds, otherwise, a reasoned and speaking order be passed and communicated to the applicant. There shall be no order as to costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 16.03.2020
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